

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 11th February, 2025.

No. LJ (A) 83/2021/244- In exercise of powers conferred under sub - section (3) of Section 18 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Governor of Meghalaya is pleased to appoint Shri Chicko D. Sangma, Advocate as Public Prosecutor/Govt. Pleader in District Court, Williamnagar with immediate effect and until further orders.

Sd/-
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

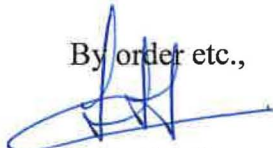
Memo No. LJ (A) 83/2021/244-A,

Dated Shillong, the 11th February, 2025.

Copy forwarded to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, Meghalaya, Shillong.
3. The Director General of Police, Meghalaya, Shillong
4. The District Magistrate, East Garo Hills District, Williamnagar.
5. The District & Sessions Judge, East Garo Hills District, Williamnagar.
6. The Superintendent of Police, East Garo Hills District, Williamnagar.
7. The Accountant General (A &E), Meghalaya, Shillong- 793001. The above Public Prosecutor /Government Pleader shall be entitled to fees for appearances etc. as laid down in O.M. No. LR (B) 13/2002/Pt./147 dt. 05.09.2013 (as amended).
8. Shri Chicko D. Sangma, Advocate. Charge report of assuming charge as Public Prosecutor/ Govt. Pleader along with contact No. should also be furnished to this Department
9. The Treasury Officer, East Garo Hills District, Williamnagar.
10. Law (B) Department.
11. DEO, Law Department.
12. Guard file.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.